

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 195 of 2016

Dated: 28th July, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Gmr Karmalanga Energy Ltd. & Anr.Appellant (s)
Versus
Central Electricity Regulatory Commission & Ors.Respondent (s)

Counsel for the Appellant(s) : Ms. Apoorva Misra
Mr. Rohit Venkat
Ms. Raveena Dhamija
Mr. Madhup Singhal

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R.1

Mr. G. Umapathy for R-2 to R-4

Mr. Ravi Kishore for R-5

ORDER

Admit. Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 26.08.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 09.09.2016 after serving copy on the other side.

List the matter on **26.09.2016.**

(I.J. Kapoor)
Technical Member
ts/ss

(Justice Ranjana P. Desai)
Chairperson